

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

TWENTY-SECOND REPORT

(Presented on 6-8-1986)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-second Report.

2. The Committee met on 4 August, 1986 for—

- I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1986 (Amendment of article 16) by Shri Thampan Thomas.
 - (2) The Constitution (Amendment) Bill, 1986 (Amendment of article 3) by Shri Shantaram Naik.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 8 August, 1986.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1986 (Amendment of article 16) by Shri Thampan Thomas.

The Bill seeks to amend article 16 of the Constitution with a view to provide that nothing in that article shall prevent the State from making any provision for the reservation of appointments or posts in favour of disabled persons which, in the opinion of the State, are not adequately represented in the services under the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1986 (Amendment of article 3) by Shri Shantaram Naik.

The Bill seeks to amend article 3 of the Constitution with a view to provide that a Bill which seeks to provide for the formation of new States or for the alteration of the areas, boundaries or names of the States, if involves a Union territory having a legislature, shall be referred to that legislature of the Union territory for its opinion on the subject as in the case of States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri Virdhi Chander Jain regarding prohibition.	2 hours
(2) Resolution by Shri Balwant Singh Ramoowalia regarding setting up of Special Courts in connection with incidents of communal violence.	2 hours
(3) Resolution by Shri Ajit Kumar Saha regarding nationalisation of Peerless General Finance and Investment Company Limited.	2 hours

Recommendations

5. The Committee recommend that—

- (i) Sarvashri Thampan Thomas and Shantaram Naik be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

August 4, 1986
Sravana 13, 1908 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.